

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:565

ANSWERED ON:03.08.2011

NATIONAL COMMISSION FOR PROTECTION OF CHILD RIGHTS

Raghavan Shri M. K.

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) the action taken by the National Commission for Protection of Child Rights (NCPCR) to tackle the basic problem of RTE Act, the lack of trained teachers upto class V;
- (b) whether there is any move to reduce the basic qualification for recruitment of teachers under RTE;and
- (c) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. D. PURANDESWARI)

(a) to (c): The National Commission for Protection of Child Rights (NCPCR) constituted under the Commission of Child Rights Act, 2005, has been assigned functions under Section 31 of the Right of Children to Free and Compulsory Education (RTE) Act, 2009. It has undertaken several initiatives, including inter alia publicity and awareness, social audit, public hearings, development of a Complaint Management System for RTE implementation.

The issue of lack of trained teachers is being addressed by the concerned State Governments in accordance with the provisions of the RTE Act. In pursuance of Section 23 of the RTE Act, the National Council for Teacher Education (NCTE) has notified the minimum qualifications for a person to be eligible for appointment as a teacher in class I to VIII.

Section 23(2) of the RTE Act provides that where a State does not have adequate institutions offering courses or training in teacher education, or teacher possessing minimum prescribed qualifications are not available in sufficient numbers, the Central Government may relax the minimum qualifications required for appointment as a teacher for period not exceeding five years. The Central Government on the request of the State Governments of Orissa, West Bengal, Bihar and Manipur has relaxed the minimum prescribed qualifications for a period specified in the Notification. Such teachers are required to acquire minimum qualifications within the time period stipulated in the Notification. Teachers who do not possess the prescribed minimum qualifications at the time of the commencement of the RTE Act are required to acquire the same within a period of five years from the commencement of the Act.